

Fourteenth Lok Sabha

Session : 10

Date : 16-03-2007

Participants : [Sibal Shri Kapil](#), [Reddy Shri Sudini Jaipal](#), [Bhardwaj Shri H.R.](#), [Palanimanickam Shri S.S.](#), [Dasmunsi Shri Priya Ranjan](#), [Dev Shri Sontosh Mohan](#), [Shinde Sh. Sushil Kumar](#), [Selja Kumari](#), [Chidambaram Shri P.](#), [Gupta Shri Prem Chand](#), [Singh Dr. Raghuvansh Prasad](#)

Title: Papers laid on the Table of the House by members/Ministers.

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table, Shri Sushil Kumar Shinde.

... (*Interruptions*)

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Sir, I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

(i) The Qualifications, Powers and Functions of Chief Electrical Inspector and Electrical Inspectors Rules, 2006 published in Notification No. G.S.R.481(E) in Gazette of India dated the 17th August, 2006.

(ii) The Central Electricity Regulatory Commission (Payment of Fee) (Amendment) Regulations, 2006 published in Notification No. L-7/25(8)/2004/CERC in Gazette of India dated the 13th December, 2006.

(iii) The Indian Electricity Grid Code (Second Amendment), 2006 published in Notification No. L-7/25(6)/2004/CERC in Gazette of India dated the 13th December, 2006.

(iv) The Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) (Amendment) Regulations, 2006 published in Notification No. L-7/25(6)/2004/CERC in Gazette of India dated the 13th December, 2006.

(v) The Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) (Amendment) Regulations, 2006 published in Notification No. L-7/25(7)/2004/CERC in Gazette of India dated the 13th December, 2006.

(vi) The Appellate Tribunal for Electricity (Procedure, Form, Fee and Record of Proceedings) Rule, 2007 published in Notification No. G.S.R.33(E) in Gazette of India dated the 22nd January, 2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (1) above.

(Placed in Library. See No. LT 5979/07)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5980/07)

(5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power for the year 2007-2008.

(Placed in Library. See No. LT 5981/07)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2007-2008.

(Placed in Library. See No. LT 5982/07)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2007-2008.

(Placed in Library. See No. LT 5983/07)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi for the year 2005-2006 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi for the year 2005-2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5984/07)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2007-2008.

... (*Interruptions*)

(Placed in Library. See No. LT 5985/07)

ग्रामीण विकास मंत्री (डॉ. रघुवंश प्रसाद सिंह): उपाध्यक्ष जी, मैं ग्रामीण विकास मंत्रालय की वार्ड 2007-2008 की अनुदानों की विस्तृत मांगों की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library. See No. LT 5986/07)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2007-2008.

(Placed in Library. See No. LT 5987/07)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I beg to lay on the Table -

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2007-2008.

(Placed in Library. See No. LT 5988/07)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Scientific and Industrial Research for the year 2007-2008.

(Placed in Library. See No. LT 5989/07)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Science and Technology for the year 2007-2008.

(Placed in Library. See No. LT 5990/07)

- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Bio-Technology for the year 2007-2008.

(Placed in Library. See No. LT 5991/07)

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2007-2008.

(Placed in Library. See No. LT 5992/07)

- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Earth Sciences for the year 2007-2008.

(Placed in Library. See No. LT 5993/07)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table -

- (1) A copy of the Cost and Works Accountants (Election to the Council) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.712(E) in Gazette of India dated the 17th November 2006 under section 40 of the Cost and Works Accountants Act, 1959 together with a corrigendum thereto published in Notification No. G.S.R.81(E) dated the 13th February, 2007.

(Placed in Library. See No. LT 5994/07)

- (2) A copy of the Visvesvaraya Vidyuth Nigama Limited, and the Karnataka Power Corporation Limited Amalgamation Order, 2006 (Hindi and English versions) published in Notification No. S.O.2100(E) in Gazette of India dated the 15TH December, 2006 under sub-section (5) of section 396 of Companies Act, 1956.

(Placed in Library. See No. LT 5995/07)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): Sir, I beg to lay on the Table -

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2007-2008.

(Placed in Library. See No. LT 5996/07)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Housing and Urban Development Corporation Limited for the year 2005-2006.

(ii) Annual Report of the Housing and Urban Development Corporation Limited for the year 2005-2006 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 5997/07)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table –

(1) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.41(E) in Gazette of India dated the 23rd January, 2007 under section 9 of the Fiscal Responsibility and Budget Management Act, 2003 together with an explanatory memorandum.

(Placed in Library. See No. LT 5998/07)

(2) A copy of the UCO Bank (Officers') Service (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification NO. S.O.OSR/1/2006 in Gazette of India dated the 27th May, 2006 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 5999/07)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.95(E) published in Gazette of India dated the 21st February, 2007 together with an explanatory memorandum seeking to rescind Notification No. 53/2003-Customs(NT) dated the 22nd July, 2003.

(ii) G.S.R.96(E) published in Gazette of India dated the 21st February, 2007 together with an explanatory memorandum seeking to rescind Notification No. 52/2003-Customs(NT) dated the 22nd July, 2003.

(iii) G.S.R.98(E) published in Gazette of India dated the 21st February, 2007 together with an explanatory memorandum making to certain amendments in the Notifications mentioned therein.

(iv) S.O.281(E) published in Gazette of India dated the 23rd February, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of import.

(v) S.O.282(E) published in Gazette of India dated the 23rd February, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of export.

(vi) G.S.R.117(E) to G.S.R.131(E) published in Gazette of India dated the 1st March, 2007 together with explanatory memorandum regarding Customs duty changes in context of the Budget proposals announced by the Finance Minister in Lok Sabha on 28th February, 2007.

(vii) G.S.R.168(E) published in Gazette of India dated the 1st March, 2007 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(viii) G.S.R.172(E) published in Gazette of India dated the 2nd March, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.

(ix) G.S.R.179(E) published in Gazette of India dated the 7th March, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.

(x) G.S.R.110(E) published in Gazette of India dated the 27th February, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 45/2005-Cus. dated the 16th May, 2005.

(xi) G.S.R.105(E) published in Gazette of India dated the 22nd February, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 75/2005-Cus. dated the 22nd July, 2005.

(xii) G.S.R.106(E) published in Gazette of India dated the 22nd February, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus. dated the 9th July, 2004.

(Placed in Library. See No. LT 6000/07)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.99(E) published in Gazette of India dated the 21st February, 2007 together an explanatory memorandum seeking to rescind two Notifications mentioned therein.

(ii) G.S.R.132(E) to G.S.R.154(E) published in Gazette of India dated the 1st March, 2007 together an explanatory memorandum regarding Central Excise duty changes and exemption in context of Budget proposals pertaining to indirect taxes as announced by Finance Minister in Lok Sabha on 28th February, 2007.

(iii) G.S.R.178(E) published in Gazette of India dated the 7th March, 2007 together an explanatory memorandum making certain amendment in Notification No. 6/2006-CE dated the 1st March 2006.

(iv) The CENVAT Credit (Third Amendment) Rules, 2007 published in Notification No. G.S.R.185(E) in Gazette of India dated the 9th March, 2007 together an explanatory memorandum.

(v) G.S.R.167(E) published in Gazette of India dated the 1st March, 2007 together an explanatory memorandum making certain amendments in Notification No. 3/2006-CE(NT) dated the 1st March, 2006.

(Placed in Library. See No. LT 6001/07)

(6) A copy of the Notification No. G.S.R.107(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 2007 containing corrigendum to Notification No. 178(E) dated the 25th March, 2006.

(Placed in Library. See No. LT 6002/07)

(7) A copy each of the Notification Nos. G.S.R.155(E) to G.S.R.166(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2007 together an explanatory memorandum regarding certain changes made in service tax in context of the Budget proposals announced by Finance Minister in Lok Sabha on 28th February, 2007 under sub-section (4) of Section 94 of the Finance Act, 1994.

(Placed in Library. See No. LT 6003/07)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1974:-

(i) G.S.R.128(E) published in Gazette of India dated the 1st March, 2007 together with an explanatory memorandum making certain amendments in Notification No. 42/96-Cus. dated the 23rd July, 1996.

(ii) G.S.R.186(E) and G.S.R.187(E) published in Gazette of India dated the 9th March, 2007 together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles, other than industrial vitrified tiles, produced and exported by specified parties from anti-dumping duty.

(Placed in Library. See No. LT 6004/07)

(9) A copy of the Notification No. G.S.R.102(E) (Hindi and English versions) published in Gazette of India dated the 22nd February, 2007 together with an explanatory memorandum making certain amendments in the first Schedule to the Customs Tariff Act, 1975 issued under section 11A of the Customs Tariff Act, 1975.

(Placed in Library. See No. LT 6005/07)
